FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016)

Date 29.12.2023.

To,

Pranab Kumar Chakrabarty, IBBI/IPA-003/IP-N00088/2017-18/10826 AA3/10826/02/290124/300867 Interim Resolution Professional: M/S ARCUTTIPORE TEA CO LTD. In CIRP

From-Shri Jayanta Changmai, Additional P.F Commissioner, Assam Tea Employees Provident Fund Organization, Nidhi Bhawan, Lalmati, Guwahati-781029.

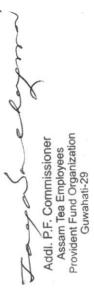
Subject: Submission of proof of claim.

Madam/Sir,

I, Shri Jayanta Changmai, Addl. P.F. Commissioner, Assam Tea Employees Provident Fund Organization (Operational Creditor), do hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Arcuttipore Tea Estate (Code No. C-005), owned by Mr.H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001. West Bengal. The details for the same are set out below:

Addi. P.F. Commissioner Assam Tea Employees Provident Fund Organization Guwahati-29

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PARTICULARS							
1.	NAME OF OPERATIONAL CREDITOR	ASSAM TEA EMPLOYEES PROVIDENT FUND ORGANIZATION					
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER	ASSAM TEA PLANTATIONS PROVIDENT FUND AND PENSION FUND AND DEPOSIT LINKED INSURANCE SCHEME ACT, 1955 (AS AMENDED UPTO DATE)					
	AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE INDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	ASSAM ACT X, 1955					
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	A.T.E.P.F. ORGANIZATION, NIDHI BHAWAN, BASISTHA, LALMATI, N. H-37, GUWAHATI-781029, ASSAM EMAIL-atppf@live.com, recovery.atepfo@gmail.com					

	RTICULARS				
4.	TOTAL AMOUNT OF CLAIM	Rs. 3,35,73,123.03			
	(INCLUDING ANY INTEREST AS	Rs. 1,31,26,782.23 (PF Contribution)			
	AT THE INSOLVENCY	Rs. 69,80,891.36 (15% Statutory Interest)			
	COMMEMCEMENT DATE)	Rs. 3,49,200.76 (PF Adm. Cost)			
		Details in Annexure-A and A-1 Serie			
		respectively (Consolidated Statement & 41 nos			
		of Form no. 1).			
		Rs.6,12,094.77 (DLI Contribution).			
		Rs.70,326.47 (DLI Adm. Charges). Details in			
	8	Annexure- D			
		Rs.3,735.40 (15% Statutory Interest).			
/	TARV	,, (,,,			
$O_{\mathcal{L}}$	*	Rs.21,83,440.04 (Gratuity Monthly			
4		Contribution). Details in			
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Sa	arus Metro	, , , , , , , , , , , , , , , , , , , ,			
1	No.KATATA	Liabilities)			
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Assam Tea Employees
Provident Fund Organization

II) The management of Arcuttipore T.Eowned by Mr.H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001has not submitted P.F. A/C in Form no. 1 for the period from 01.11.2023 onwards.

III) The Employers of Arcuttipore T.Eowned by Mr.H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001is also liable to deposit the Provident Fund Administrative charges for the year 2022-23@ 3.75% and for the year 2023-2024 @4% on gross provident fund collection as declared in form No. 1 (details are in ANNEXURE -C and C-1)

IV) As per the provisions of the Assam Tea Plantations Provident Fund And Pension Fund And Deposit Linked Insurance Scheme Act. 1955 (as amended upto date) every employer shall deposit to the Deposit Linked Insurance Fund at the rate of 0.5% of the total wages per month as DLI Contribution and 0.1% of the total wages per month as DLI Administrative Charge. In the present case the employers of Arcuttipore T.Eowned by Mr.H.K. Bajaria. Director, 4 A, Council House Street, MMS, Kolkata-700001has failed to deposit the aforesaid DLI contribution as well as DLI administrative charges. The details of which is annexed in ANNEXURE- D.

V). As per provisions of section 6 (2) of Assam Gratuity Act, 1992, every employer which is not exempted under section 7 of the Assam Gratuity Act, 1992, needs to deposit 60% of the total wages (60% of the total wages of 2018-19 in this case) to cover up the past Gratuity Liabilities. Further as per the provisions of section 6 (1) of the Assam Gratuity Act, 1992, every non exempted employer shall pay every month into the Gratuity Fund in respect of every employee in relation to whom he is the employer, such amount not exceeding five per cent of the wages as the State Government may by notification in the official Gazette specify (4% in this case). The total Gratuity dues of Arcuttipore T.E are detailed in Column 4 above.



			Further the details of Gratuity dues of Arcuttipore T.E under Mr.H.K. Bajaria,	
		-	Director, 4 A, Council House Street, MMS, Kolkata-700001 are annexed in ANNEXURE-	
			E. Moreover, there are 105 nos. of pending	r n
			gratuity claims of workers retiring prior to	Assam Tea Employees Rovident Fund Organization Guwahati-29
			29.07.2017. The total amount of the said 105 pending claims is Rs. 33,87,439.44. The list of	mploy Orgar Ii-29
			the pending gratuity claims as submitted by the	Correa Er und (
			garden Management is annexed herewith as	P.F. am T ent F Gu
		e	Annexure-F.	A.S.S. A.S.S.
Ì	8.	DETAILS OF ANY MUTUAL		
		CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS	NIL	}
		BETWEEN THE CORPORATE	NIL	6
		DEBTOR AND THE CREDITOR		
		WHICH MAY BE SET-OFF		1
-	9.	AGAINST THE CLAIM. DETAILS OF:	-	4
	<i>j</i> .	DETAILS OF .	2	0
		A. Any security held, the		
		value of security and its	No. 20040000	1
		date, or B. Any retention of title	NIL \	5
		arrangement in respect of		
		goods or properties to		1
		which the claim refers		1
	10.	DETAILS OF THE BANK		N
		ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR	IFSC CODE : SBIN0003030 STATE BANK OF INDIA	})
		ANY PART THEREOF CAN BE		
		TRANSFERRED PURSUANT TO		
	11	A RESOLUTION PLAN		
	11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF	I). PAN card of the Organization.	
		CLAIM IN ORDER TO PROVE	II) ID card of Addl. P.F. Commissioner	
		THE EXISTENCE AND NON-		
		PAYMENT OF CLAIM DUE TO	, , , , , , , , , , , , , , , , , , , ,	
		THE OPERATIONSL CREDITOR.	PROVIDENT FUND AND PENSION FUND AND DEPOSIT LINKED INSURANCE	
	10.	ARV	SCHEME ACT, 1955. (As AMENDED UPTO	-
P	01	*	DATE)	
		m Chetti	IV) ASSAM GRATUITY ACT, 1992 (AS	
	Saligr Kara	natotro la	AMENDED UPTO MAY, 2021)	
	Regd.	No KAMPY (2)		
	Eyn (V) ANNEXURE – Aand A-1 Series]

respectively (Consolidated Statement &41 nos. of Form no. 1of Arcuttipore T.E under Mr.H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001).

VI) ANNEXURE- B: -- Statement of arrears dues of P.F Contribution and 15% statutory interest (P.F).

VII) ANNEXURE- B 1 Series: - 07 Nos. of Calculation sheets of 15% Statutory Interest payable by Arcuttipore T.E under Mr.H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001 on delayed deposit of P.F contribution for the period from 21.12.2014 to 31.10.2023.

VIII) ANNEXURE- C and C-1:-(Statement showing default position of P.F. ADM Cost in respect of Arcuttipore T.E under Mr.H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001)

IX) ANNEXURE D: - (Details of default position of DLI contribution and DLI Adm Charges along with 15% interest on delayed deposit of DLI Contribution in respect of Arcuttipore T.E under Mr.H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001).

X) ANNEXURE E:- (Details of default position of Gratuity Liabilities in respect of Arcuttipore T.E under Mr.H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001)

XI) ANNEXURE F: - Details of 105 nos. of pending gratuity claims of workers retiring prior to 29.07.2017.



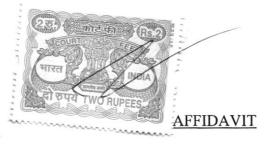
SHRI JAYANTA CHANGMAI

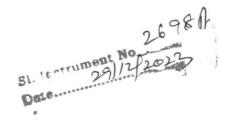
PARTICULARS

ADDL. P.F COMMISSIONER

BASISTHA, LALMATI, N.H-37, GUWAHATI-781029, ASSAM

Addi. P.F. Commissioner Assam Tea Employees Provident Fund Organization Guwahati-29





I, Sri Jayanta Changmai, Addl. P.F. Commissioner, ATEPFO, currently residing at Nidhi Bhawan Campus, Lalmati, Guwahati-29 hereby declare and state as follows:-

- 1. Arcuttipore T.E under Mr.H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001, the corporate debtor was, at the insolvency commencement date, being the 15th day of December, 2023, actually indebted to me a sum of Rs. 3,35,73,123.03.
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

PAN card of the Organization.

ID card of Addl. P.F. Commissioner.

ASSAM TEA PLANTATIONS PROVIDENT FUND AND PENSION FUND AND DEPOSIT LINKED INSURANCE SCHEME ACT, 1955 (AS AMENDED UPTO DATE).

ASSAM GRATUITY ACT, 1992 (AS AMENDED UPTO MAY, 2021)

ANNEXURE – A and A-1 Series respectively: - Aand A-1 Series respectively (Consolidated Statement &41 nos. of Form no. 1 of Arcuttipore, T.E under Mr. H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001).

- VI) **ANNEXURE- B:** -- Statement of arrears dues of P.F Contribution and 15% statutory interest (P.F).
- VII) ANNEXURE- B 1 Series: 7 Nos. of Calculation sheets of 15% Statutory Interest payable by Arcuttipore T.E under Mr.H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001 on delayed deposit of P.F contribution for the period from 21.12.2014 to 31.10.2023.
- VIII) ANNEXURE- C and C-1:-(Statement showing default position of P.F. ADM Cost in respect of Arcuttipore T.E under Mr.H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001.
- IX) ANNEXURE-D: (Details of default position of DLI contribution and DLI Adm Charges along with 15% interest on delayed deposit of DLI Contribution in respect of Arcuttipore T.E under Mr.H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001).
- X) ANNEXURE E:- (Details of default position of Gratuity Liabilities in respect of Arcuttipore T.E under Mr.H.K. Bajaria, Director, 4 A, Council House Street, MMS, Kolkata-700001.
- ANNEXURE F: Details of 105 nos. of pending gratuity claims of workers retiring prior to 29.07.2017.

Assam Tea Employees
Assam Tea Employees
Provident Fund Organization
Guwahati-29

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EXD. DK-16/01/202

The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

- 3. In respect of the said sum or any thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.
- 4. Solemnly, affirmed at Guwahati on the 29th day of December, 2023.

Date:

Place:

In se cagno

(Signature of the claimant)

Addl. P.F. Commissioner
Assam Tea Employees
Provident Fund Organization
Guwahati-29

VERIFICATION

I, Shri Jayanta Changmai, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at on thisday of December, 2023

(Signature of the claimant)

Addl. P.F. Commissioner
Assam Tea Employees
Provident Fund Organization

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an offer authorized for the purpose by the entity]

Saligram Chetri Saligram Chetri NOTARY GOVT. OF ASSAM NOTARY (Metro) Guwahati Sand No. (AM-14 Identified by me have